

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 28**

**IA 2034/2021 IN C.P.(IB)1386/MB/2017**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **02.04.2024**

NAME OF THE PARTIES: **ERICSSON INDIA PVT LTD V/s RELIANCE  
TELECOM LIMITED**

Section 60(5),12(2) 9 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

Adv. Rishabh Jaisani a/w Adv. Kriti Kalyani for the Resolution Professional i/b Shardul Amarchand Mangaldas & Co. present. Sr. Adv. Nikhil Sakhardande a/w Adv. Ashish Mehta a/w Adv. Aarya More i/b Ethos Legal Alliance for the DOT – Respondents present through VC.

**IA 2034/2021**

Ld. Counsel for the Applicant informs that the simple issue is about the statement of current dues definition given under Section 14. Ld. Counsel for the DOT informs that this may require lengthy arguments in case this matter be kept at fixed time, accordingly, list this matter on Board on **08.05.2024** at **2:30 P.M.**

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE V.G. BISHT  
MEMBER (JUDICIAL)**

Rehan Shaikh